

2ND RGNUL ARBITRATION ESSAY WRITING COMPETITION, 2023

**Rajiv Gandhi National University of Law, Punjab
Centre for Alternative Dispute Resolution**

In collaboration with:

**Centre for Trade and Investment Law
Ministry of Commerce and Industry,
Government of India**

ABOUT CENTRE FOR TRADE AND INVESTMENT LAW



The Centre for Trade and Investment Law (CTIL) was established in 2016 by the Ministry of Commerce and Industry, Government of India, at the Indian Institute of Foreign Trade (IIFT). The Centre's primary objective is to provide sound and rigorous analysis of legal issues pertaining to international trade and investment law to the Government of India and other governmental agencies and to create a dedicated pool of legal experts who could provide technical inputs for enhancing India's participation in international trade and investment negotiations and dispute settlement.

ABOUT CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION

Centre for Alternative Dispute Resolution (CADR) at the Rajiv Gandhi National University of Law, Punjab, has been established to promote students' and researchers' interest in Alternative Dispute Resolution constituting dispute resolution methods like Arbitration, Negotiation, Mediation and Conciliation. CADR endeavours to promote and develop ADR as a vehicle of socio-economic and political justice.



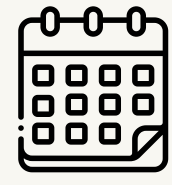
ABOUT THE COMPETITION

The intent of Essay writing competition is to provide young writers a platform to test their adroitness for writing and an opportunity to explore a wide range of challenging and interesting questions beyond the routine college curriculum. The students are expected to analyze and suggest ways and means to establish a stronger and newer version of ADR practices around the world.

ELIGIBILITY AND REGISTRATION

The Competition shall be open to the students who are pursuing their B.A. LLB/ LLM/ PhD/ MPhil or any other Undergraduate or Masters courses (other than Law) in any university across the world. Registration fee will be ₹100 for a single author and ₹150 total for co-authors.





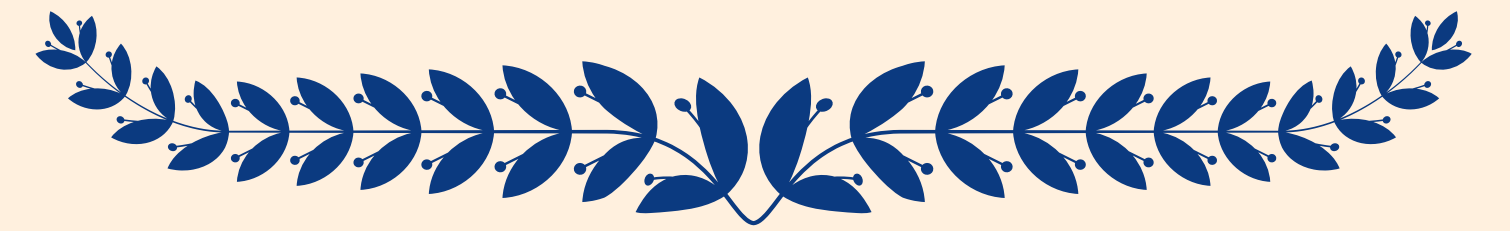
TENTATIVE SCHEDULE

Opening of Registration	4th September 2023
Deadline for Final Draft Submission	7th October 2023
Declaration of Results	21st November 2023
<u>Link to CADR Website</u>	

FORMAT

In order to participate in the Competition, participants must submit a final draft which must be between 1500 and 2500 words, on the themes mentioned below, along with the receipt of payment of registration fee. The entries will then be reviewed by the Editorial Board, which will declare the results in consultation with the CTIL.

PRIZES



- Top 3 author(s) to be provided with an opportunity to intern with CTIL and winner to be given Rs. 10,000 stipend.
- Top 10 entries will be considered for publication on the CADR & CTIL website under the category of 'Honorable Mention'.
- Certificate of Merit to top 10 entries under various themes.
- Participation Certificates (Digital) to all the participants.

THEMES

Commercial Arbitral Awards as Investments in Investment Treaty Arbitrations

Bilateral Investment Treaties (BITs) vs. Investment Chapters in Free Trade Agreements (FTAs)

Sovereign Wealth Funds (SWFs) and Foreign Investment

Investor-State Dispute Settlement (ISDS) Mechanisms

Participation of Amicus Curiae in Investment Treaty Arbitrations

NOTE - THE AFOREMENTIONED THEMES ARE ENTIRELY SUGGESTIVE IN NATURE AND THE AUTHORS ARE FREE TO WRITE ON ANY CONTEMPORARY ISSUE INVOLVING INVESTMENT ARBITRATION.

CONTACT DETAILS

FACULTY CO-ORDINATORS

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IMPORTANT LINKS

Registration link can be accessed [here](#).

Payment link- https://lsacademia.in/lsa_rgnul/eventPortal/loginFrom.jsp

Link to CADR Website - <https://www.rgnulcadr.in>

